

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.08 of 2021 (SZ)

Meenava Thanthai K.R.Selvaraj
Kumar, Meenavar Nala Sangam,
Rep by its President,
M.R. Thiyagarajan

...Applicant

-Vs-

State of Tamil Nadu
Through the Chief Secretary,
Government of Tamil Nadu, Secretariat,
Chennai – 600 009
Ph: 2567 1555,
email: cs@tn.gov.in & 3 others.

...Respondents

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**Filed by
Thiru. C. Kasirajan,
Advocate,
Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

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...Applicant

-Vs-

1. State of Tamil Nadu
Through the Chief Secretary,
Government of Tamil Nadu, Secretariat,
Chennai – 600 009
Ph: 2567 1555,
email: cs@tn.gov.in
2. The Tamil Nadu Pollution Control Board,
Rep. by its Chairman
76, Mount Salai, Guindy,
Chennai – 600 032.
3. Tamil Nadu State Environment Impact Assessment Authority
Through the Chairman,
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai – 600 015.
4. M/s. Velammal Educational Trust
(Hospital and Medical College)
Through the Chairman,
Velammal Village,
Madurai – Tuticorin Ring Road,
Anuppanadi, Madurai – 600 009

... Respondents

REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, R.Sarasavani, D/o. Raghavan, Hindu, aged about 55 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-



**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD**

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 2nd Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT vide its order dated 11.01.2021 constituted a Joint Committee and directed as follows:

" Para 10: Joint committee comprising of (1) The District Collector, Madurai District or a Senior Officer not below the rank of Sub Divisional Magistrate or Assistant Collector as deputed by the District Collector (2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC) Integrated Regional Office, Chennai (3) a Senior Officer from Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA) and (4) a Senior Officer from Tamil Nadu State Pollution Control Board (TNPCB) as designated by its Chairman to inspect the institution in question and submit a factual as well as action taken report, if there are any violations found.

Para 11: The committee is directed to ascertain as to whether the Bio-Medical waste generated are properly collected, segregated and disposed of in a scientific manner, whether the Bio Medical liquid that has been generated is being properly treated or whether it is being discharged into the drains without treatment, whether the treatments discharged meet the norms before it is being let in, whether there is any violation of environmental conditions imposed in the environmental clearance granted and whether any fresh construction is being done without obtaining necessary environmental clearance as required under the EIA Notification,

2006 and if there is any damage caused on account of the any of the illegalities and violations committed by them then, the committee is directed to assess the environmental compensation apart from taking any legal action as provided under the respective environmental laws.

Para 12: The committee is also directed to conduct the soil as well as water quality test in the drain and whether on account of the illegal activities, contamination has been caused to the water in the nearby areas and if so, what are all the remedial measures required for restoring the same to its original position.

13. The Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA) will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.

Para 16: Members of the committee as well as the official respondent's immediately , so as to enable them to comply with the direction and for filing their independent response to the allegations made in the application and also for filing their independent report as directed by this Tribunal".

3. It is respectfully submitted that the Hon'ble NGT has directed in its subsequent order dated 01.03.2021 that " the Pollution Control Board as a regulator has got a responsibility to conduct an independent inspection and submit independent reports for non compliance of Bio medical Waste Management Rules, 2016".

4. It is respectfully submitted that, in due compliance of the Hon'ble NGT order the following report is submitted

Alan

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI 600 022

The 4th respondent HCF of M/s. Velammal Medical College Hospital and Research Institute S.F. No. 61/1, 61/2 etc. of Anuppanadi Village, Madurai South Taluk, Madurai District was inspected on 10.03.2021 and during inspection the following are observed:

- i. The Health Care Facility (HCF) was in operation.
- ii. The HCF is adopting colour coding system in bags / containers / bins for the collection of biomedical waste as per the Biomedical waste (Management & Handling) Rules, 2016 in all wards
- iii. The HCF has established a separate biomedical waste collection room with lock and key facility system. The photographs are submitted herewith as **Annexure –I**
- iv. The HCF has executed an agreement with the common facility M/s Ramky Energy and Environment Limited, Virudhunagar, for the safe disposal of biomedical waste generated from the HCF which is valid upto 14.02.2022. The copy of the agreement is submitted herewith as **Annexure- II**
- v. The HCF has established bar coding system for the bags containing biomedical waste sent to the common facility M/s Ramky Energy and Environment Limited, Virudhunagar. The photographs are submitted herewith as **Annexure –I.**
- vi. The HCF is maintaining a logbook for the disposal of biomedical waste to the common facility M/s Ramky Energy and Environment Limited, Virudhunagar, on daily basis. From the records, it was observed that the HCF is disposing Biomedical waste of 520 kg/day (average). The Logbook for disposal of Bio Medical Waste is submitted herewith as **Annexure-III**

vii. The recyclable solid waste such as plastic, carton boxes, paper etc., are collected and segregated in a separate place. All recyclable wastes are sent to the recycling HCFs through vendors

viii. Food waste and other organic wastes are collected in dumper bin and disposed through Madurai Corporation. The copy of service receipt of corporation is submitted herewith as **Annexure-IV**

ix. The HCF has provided STP – I of 400 KLD capacity to treat the sewage. Trade effluent generated from the health care facility is treated in the STP-I after disinfection.

x. The HCF has provided another STP – II of 100 KLD capacity to treat the sewage generated from the staff quarters. The STP – I and II were found in operation during inspection.-

xi. The HCF has provided Electro Magnetic Flow Meter at the inlet and outlet of STP – I & II to assess the quantity of sewage treated and disposed. The photographs showing the STP I & II is submitted herewith as **Annexure - V.**

xii. The HCF is maintaining the log books for the operation of STP – I & II. From the records, it was observed that the HCF is treating 300 KLD and 60 KLD of sewage. The copy of Logbook for the operation of STP I & II is submitted herewith as **Annexure - VI**

xiii. Treated sewage is utilized for gardening purpose after disinfection within the health care facility campus.

xiv. ROA of the treated sewage reveals that the parameters pH, TSS & BOD are within the Standards prescribed by the Board.

xv. The HCF has constructed and commissioned one laundry building separately for which HCF has applied for separate consent under the Water & Air (P&CP) Acts. Application is under process.

xvi. The HCF has provided stack with acoustic enclosure as APC measures for the DG Sets 1010 KVA – 2 numbers.

xvii. The HCF has executed agreement valid upto 14.02.2022 with authorised recycler for the disposal of used oil generated from the D.G. Sets.

xviii. The HCF has established a separate emergency room at the entrance of the health care facility.

xix. The HCF has obtained permission from the Madurai Corporation for the supply of 6.5 lakhs litres per day of water vide letter dated 13.03.2013.

xx. The HCF has grown green belt inside the premises.

5. It is respectfully submitted that the HCF has submitted its application for Consent to operate for operating the Hospital with beds 900 No.s, in patient 900 No.s, outpatient 500 No.s per day, college with students 750 No.s, hostel with inmates 265 No.s, number of residents in staff quarters 599 No.s with total builtup area of 1,71,184.67m² and for disposal of sewage 372 KLD for utilized for HVAC 100 KLD on land for gardening and for the discharge of the emission from the stacks attached to DG set 1250 KVA-2 No.s, DG Set 625 KVA-4 No.s, DG Set 180 KVA and DG set 100KVA.

6. It is respectfully submitted that the HCF was requested to resubmit the application with the following details:



JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032

i. To include all the SF numbers in which the HCF has established the facility including laundry, nursing college etc., in the application.

ii. Furnish the Environmental clearance for the actual built-up area of the HCF of M/s. Velammal Medical College and Hospital, Anuppanadi Village, Madurai South Taluk, Madurai District.

iii. Include the Effluent Treatment plant provided for the laundry section, in the application form under the Water act.

7. It is respectfully submitted that the HCF has applied for the Authorisation under the Biomedical Waste (Management & Handling) Rules, 2016. Authorization will be considered by the TNPCB after the issue of consent under Water and Air acts.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R. Sarasavani, D/o. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 7th day of April, 2021.

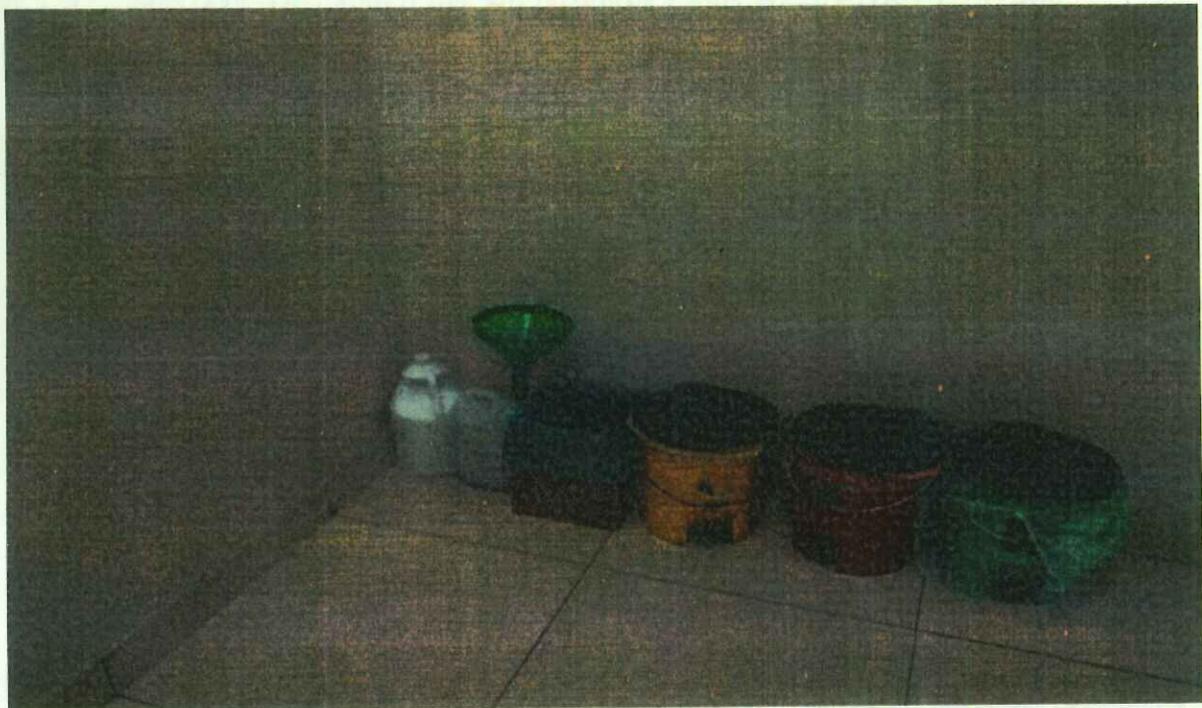

 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No 76 MOUNT SALAI, GUINDY.

ANNEXURE-1

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



COLOUR CODING SYSTEM PROVIDED FOR COLLECTION OF BIOMEDICAL WASTE



COLOUR CODING SYSTEM PROVIDED FOR COLLECTION OF BIOMEDICAL WASTE

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**

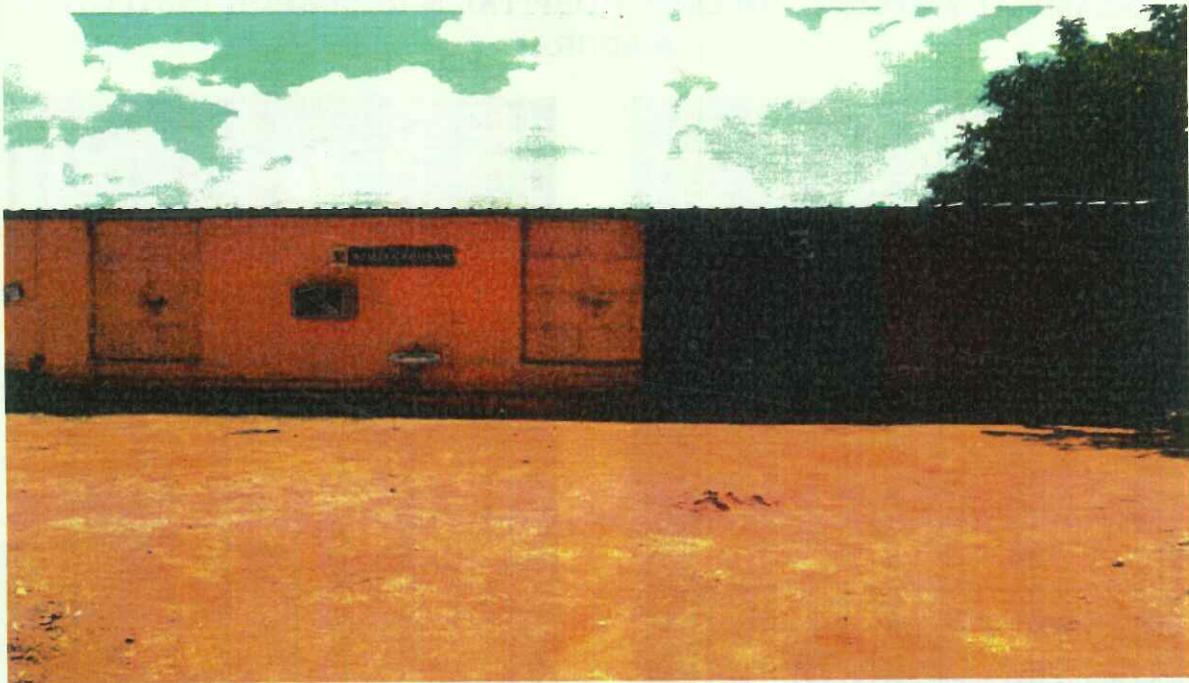


TROLLEY USED FOR COLLECTION OF BIOMEDICAL WASTE

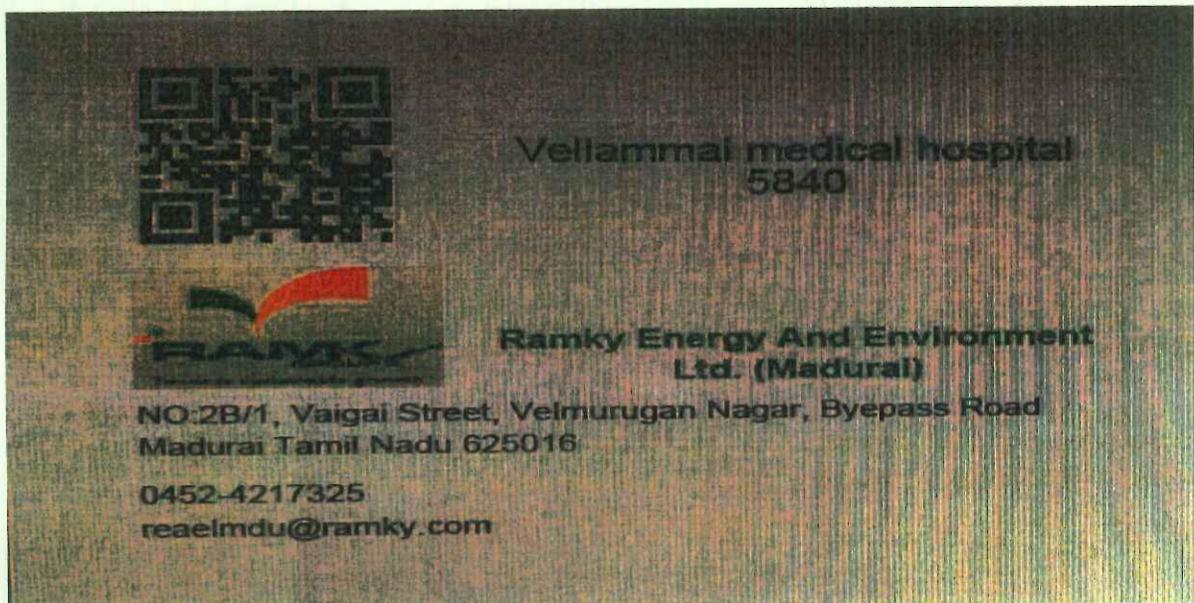


BIO MEDICAL WASTE COLLECTION ROOM

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**

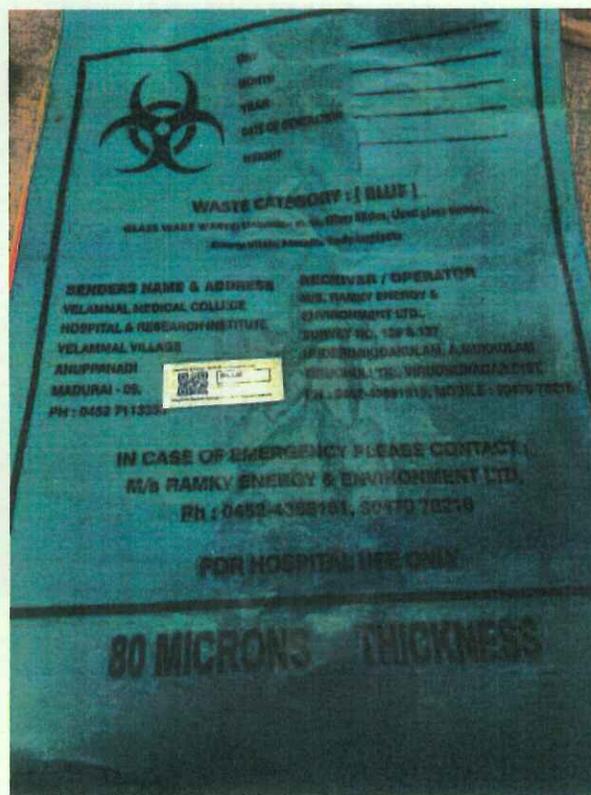
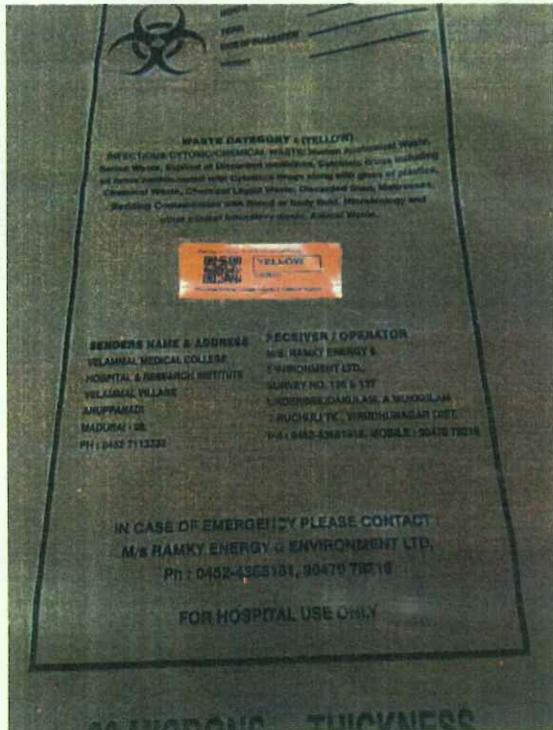


BIO MEDICAL WASTE COLLECTION ROOM



**BAR CODING SYSTEM PROVIDED FOR COLLECTION OF BIO-MEDICAL
WASTE**

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



BAR CODING SYSTEM IN BIO MEDICAL WASTE COLLECTION BAG

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



SEGREGATION OF RECYCLABLE WASTE



SEGREGATION OF RECYCLABLE WASTE

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



COLLECTION OF GARBAGE AND FOOD WASTE



STP - 400 KLD

Annexure - II¹⁴



தமிழ்நாடு தமில்நாடு TAMIL NADU

88AB 272820

15-02-2021

சுந்தர்
சுந்தர்

T. சுவாமிநாதன்
Jr. SRO IV Vendor
ROC No. 8845 B1/85
10-A, B.B. Street
தஞ்சாவூர், மதுரை-625 011

AGREEMENT OF SERVICE

This agreement is entered into on the 15 (day) of 02 (Month) of 2021 Valid Up to: 14/02/2022

Between

M/s. Ramky Energy and Environment Ltd., functioning at D.No.2B/1, Vaigai Main Street, Velmurugan Nagar, Bye Pass Road, Madurai-625 016 and having its registered office at Ramky Grandiose, 12th & 13th Floor, Ramky Towers complex, Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory.

And

M/s Velammal Medical College Hospital and Research Institute, Anupanadi, Madurai-625009 (herein after called as VMCHRI)

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. VMCHRI is a Hospital Having NINE HUNDRED (900) BED'S is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

Velammal Medical College Hospital
& Research Institute

Chairman

Handwritten signature and initials over the stamp.

3. VMCHRI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of VMCHRI to be complied with the above said rules, on a "user-pay-principle" at Rs 5,00,000/- monthly basis.
5. VMCHRI shall not pay advance to the REAEL.
6. REAEL will make periodic followed of the VMCHRI regarding the generation of the waste, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The VMCHRI shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the VMCHRI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
16. VMCHRI shall maintain discharge of the waste approved by the Tamil Nadu Pollution control Board.

Velammal Medical College Hospital
& Research Institute

Chairman

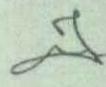
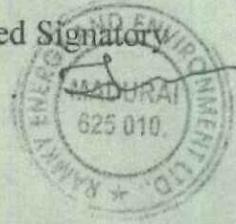


- 17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
- 18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
- 19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
- 20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
- 21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & VMCHRI.
- 22. REAEL & VMCHRI hereby undertake to adhere to this "Agreement of Service" for a minimum period of one year.
- 23. VMCHRI shall generate waste and all bio medical waste will be cleared by REAEL on a daily basis.
- 24. VMCHRI shall maintain discharge of the waste approved by SPCB.
- 25. Agreement can be terminated by giving one month notice by both the parties.

FOR VMCHRI

FOR REAEL

3/3
 Velammi Medical College Hospital
 & Research Institute
 Authorized Signatory
 Chairman

Authorized Signatory



Sl. No.	DOPE	1/10/2021		2/10/2021		Paal	Softe	Total	Remarks	ANNEXURE III	SIGNATURE	Date	B/W Log Book
		CONV.	WING	CONV.	WING								
1	01/03/2021	96	136.700	100	212.900	39	51.200	235	401	200	MA	01/03/2021	ANNEXURE - III
2	02/03/2021	113	163.900	120	285.400	37	66.100	270	515	200	MA	02/03/2021	ANNEXURE - III
3	03/03/2021	119	176.000	138	297.600	32	45.500	259	521	200	MA	03/03/2021	ANNEXURE - III
4	04/03/2021	136	208.600	152	346.500	52	72.900	340	628	200	MA	04/03/2021	ANNEXURE - III
5	05/03/2021	137	201.900	157	336.400	35	44.900	325	581	200	MA	05/03/2021	ANNEXURE - III
6	06/03/2021	115	167.000	126	251.100	47	62.700	286	511	200	MA	06/03/2021	ANNEXURE - III
7	07/03/2021	80	149.400	108	245.400	21	48.700	201	443	200	MA	07/03/2021	ANNEXURE - III
8	08/03/2021	94	140.400	108	202.700	32	48.000	234	391	200	MA	08/03/2021	ANNEXURE - III
9	09/03/2021	120	182.400	141	300.900	45	66.600	306	549	200	MA	09/03/2021	ANNEXURE - III
10	10/03/2021	151	206.200	130	320.700	38	59.400	319	586	200	MA	10/03/2021	ANNEXURE - III
11	11/03/2021	124	173.900	133	331.600	41	56.900	298	561	200	MA	11/03/2021	ANNEXURE - III
12	12/03/2021	115	219.600	151	354.400	53	79.400	349	653	200	MA	12/03/2021	ANNEXURE - III

DATE	Value NUMBER	YELLOW WEIGHT Kgs	Red WEIGHT Kgs	BLUE WEIGHT Kgs	IN TIME	OUT TIME	SUPPLIER S/Nr	MANUFACTURER S/Nr
01/03/2021	TN19VH474	955.500	641.900	-	09:30 AM	11:00 AM	K. → V14371	MANJEER S/Nr
05/03/2021	TN19VH474	1000.000	1682.900	300.000	10:00 AM	11:30 AM	K. → V14371	MANJEER S/Nr
06/03/2021	TN58V5667	-	529.700	-	04:00 PM	04:30 PM	K. → V14371	MANJEER S/Nr
07/03/2021	TN58V5974	-	1000.000	-	02:00 PM	02:40 PM	K. → V14371	MANJEER S/Nr
08/03/2021	TN58V5667	1000.000	600.000	-	06:00 PM	07:00 PM	K. → V14371	MANJEER S/Nr
09/03/2021	TN58V5667	-	300.600	-	03:30 PM	04:00 PM	K. → V14371	MANJEER S/Nr
10/03/2021	TN19VH474	500.000	1223.700	1055.100	10:00 AM	11:15 PM	K. → V14371	MANJEER S/Nr
11/03/2021	TN58V5667	132.800	-	-	02:00 PM	02:30 PM	K. → V14371	MANJEER S/Nr
12/03/2021	TN58V5667	100.000	150.000	-	01:00 PM	02:00 PM	K. → V14371	MANJEER S/Nr

Annexure - IV

MADURAI CITY MUNICIPAL CORPORATION / மதுரை நகராட்சி சபை **SERVICE REQUEST / RECEIPT**

Receipt No: 115/2019/20-21/0000056 Receipt Date: 19-01-2020 11:42:29 AM
 Service Name: Trade License Renewal Applicant Name: M. V. Muthuramalingam
 Applicant Address: L.P.M.S. P.O. (Villanur) to Uthirapatti (Cross), Mobile No.: 9489002304
 Madurai - 625002 PIN Code: 625002

Track No: 115/2019/05/0156/000071 Payment Mode: Cash

S.No	Fee Description	Amount / Currency
1	2019 CHRG for Paid, Municipal Fee, Madurai (1000)	500.00
2	20201-Manufacturing Charges from which amount of 1000/-	200.00
3	68304-Machinery (10-50-hp)-0.00	500.00
4	12106-Messy, Coffee Stall Rental (with other charges 4000)-0.00	5000.00
5	SVC CHARGES CURRENT-COMMERCIAL	10000.00
6	Trade Renewal - license penalty Amount	100.00
Total / Grand Total		17100.00

S.No: 0043075 Amount in Words: 17100.00/- Note: Cheque payments are subject to Realisation

Signature: [Signature] Date: 19/01/2020

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



STP - 100 KLD

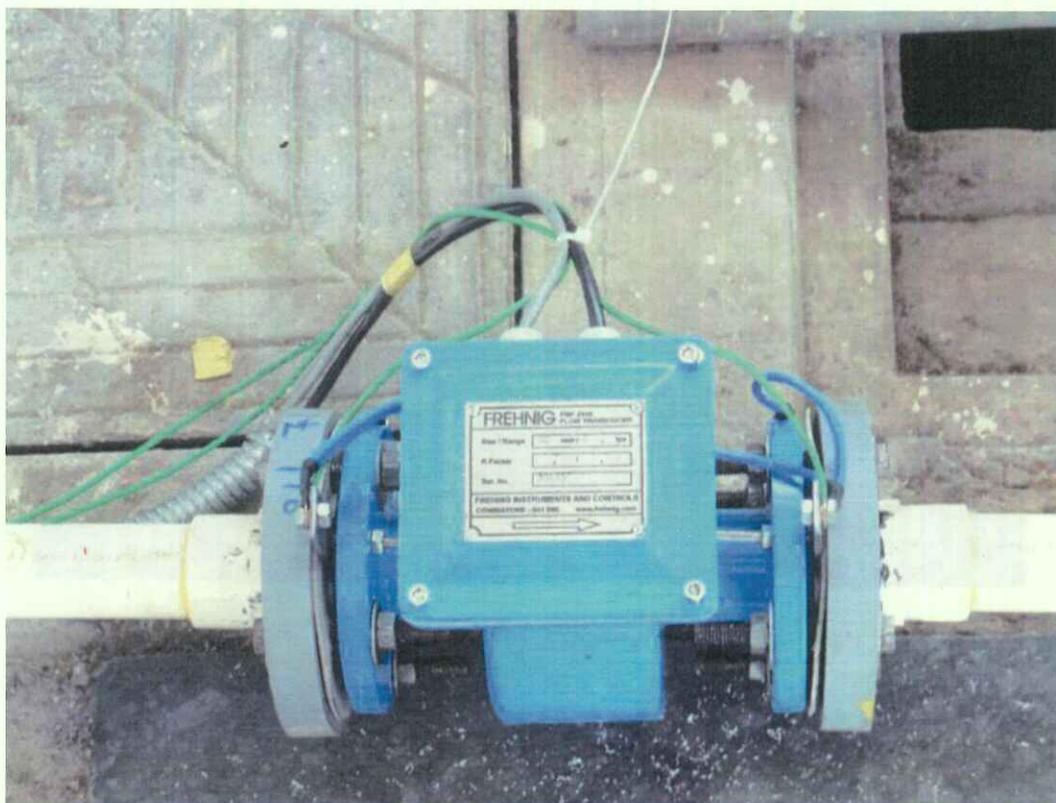


STP - 100 KLD - AERATION TANK

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**

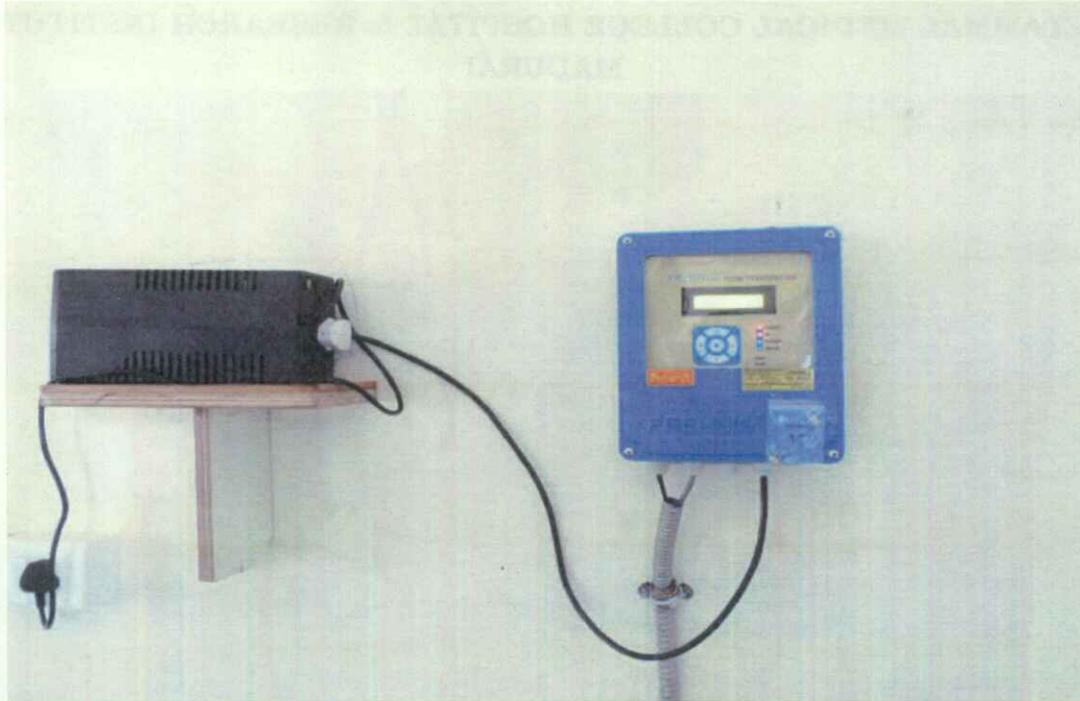


DISINFECTION SYSTEM IN THE TREATED SEWAGE LINE



ELECTRO MAGNETIC FLOW METER – INLET OF STP

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



ELECTRO MAGNETIC FLOW METER – DISPLAY



ELECTRO MAGNETIC FLOW METER – OUTLET OF STP

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



ELECTRO MAGNETIC FLOW METER – DISPLAY



TREATED SEWAGE - USED FOR GARDENING

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI.**

Original Application No.08 of 2021

Meenava Thanthai K.R.Selvaraj
Kumar, Meenavar Nala Sangam,
Rep by its President,
M.R. Thiyagarajan

...Applicant

-Vs-

State of Tamil Nadu
Through the Chief Secretary,
Government of Tamil Nadu,
Secretariat,
Chennai – 600 009
Ph: 2567 1555,
email: cs@tn.gov.in & 3 others.

...Respondents

**REPORT FILED ON BEHALF OF
THE 2ND RESPONDENT - TAMIL
NADU POLLUTION CONTROL
BOARD.**

**Advocate for Respondent No.1 &3:
Thiru. C. Kasirajan.**

Date:07.04.2021.

Date of hearing:29.04.2021

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**

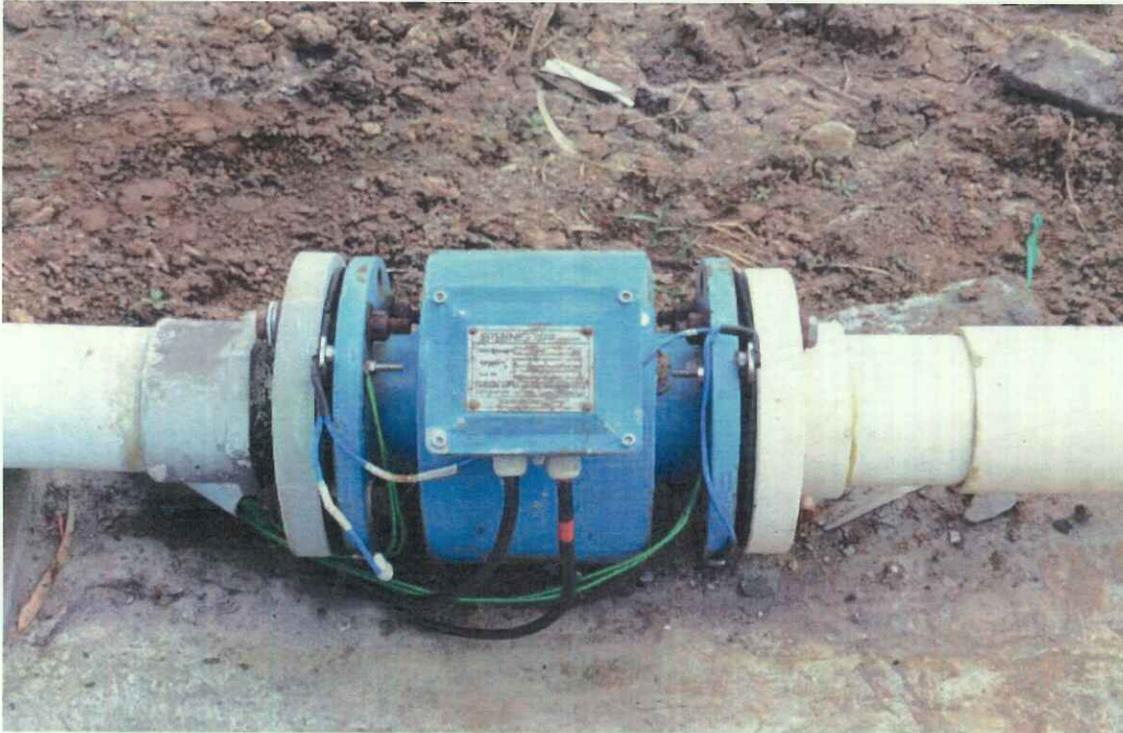


DISINFECTION SYSTEM IN THE TREATED SEWAGE LINE

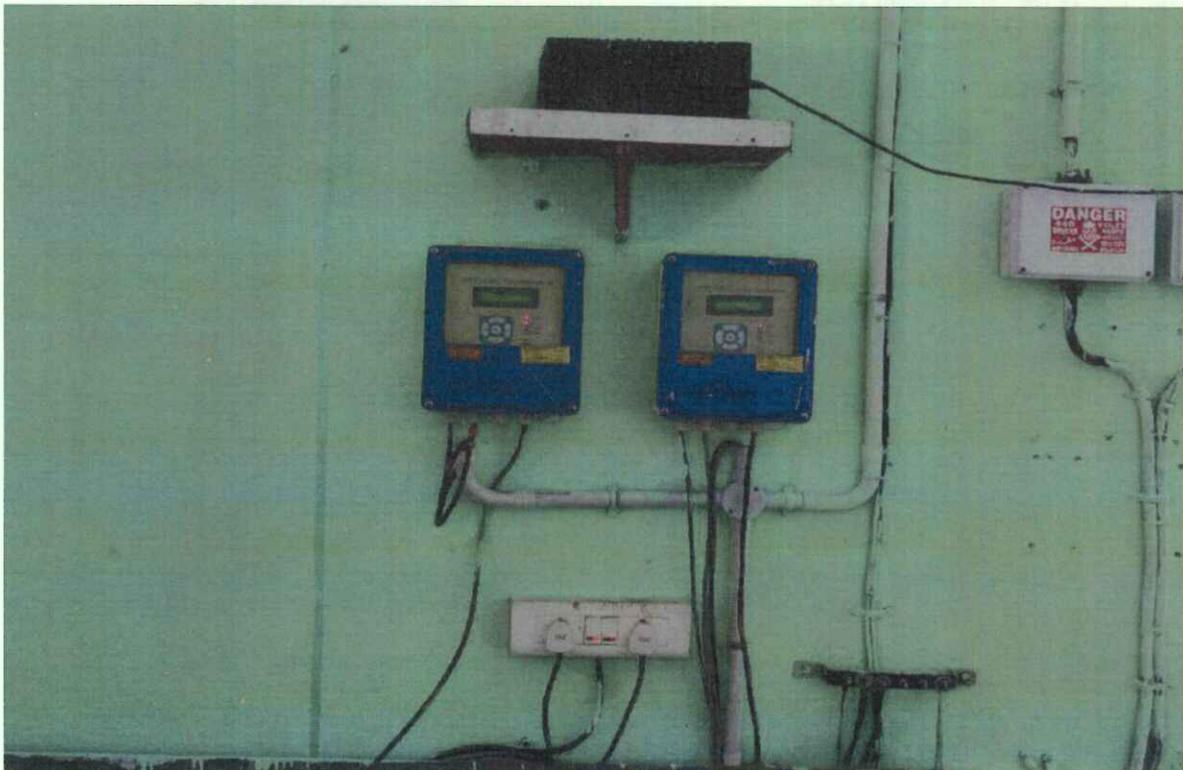


ELECTRO MAGNETIC FLOW METER – INLET OF STP

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



ELECTRO MAGNETIC FLOW METER – OUTLET OF STP



ELECTRO MAGNETIC FLOW METER – DISPLAY

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



GREEN BELT DEVELOPMENT



GREEN BELT DEVELOPMENT

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



GREEN BELT DEVELOPMENT



GREEN BELT DEVELOPMENT

**VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI**



GREEN BELT DEVELOPMENT

30 Annexure - VI

UNIVERSITY
STP - 400 KLD

RESEARCH INSTITUTE

RESEARCH INSTITUTE
Anuppanadi, Madurai STP - I

00001 - 20000

Daily Log Sheet

Date: 10/3/21

Blower	Collection Tank Blower			Collection Tank Intake Pump			Sludge Pump			Filter Feed Pump			Garden Pump			Particulars
	A	B		A	B	C	A	B		A	B		A	B		
14:00																FMR 574 650
20:00																IN 29 m 82 28 A 1
2:00																OUT 169 18 6 17 60
8:00																Sump Collection
																Areaation
																Final

G. Raju

Date: 11.3.2021

Blower	Collection Tank Blower			Collection Tank Intake Pump			Sludge Pump			Filter Feed Pump			Garden Pump			Particulars
	A	B		A	B	C	A	B		A	B		A	B		
14:00																FMR 575 009
20:00																IN 28 02 3 318
2:00																OUT 169 400 735
8:00																Sump Collection
																Areaation
																Final

G. Raju

832

Plant Incharge

M.H.

Approved By

